

12.08 hrs.

COMMITTEE ON ABSENCE OR MEMBERS FROM THE SITTINGS OF THE HOUSE

MINUTES

SHRI D. AMAT (Sundargarh): I beg to lay on the Table Minutes of the sittings of the Committee on Absence of Members from the Sittings of the House held on the 15th December, 1978.

12.8½ hrs.

RE. HIJACKING OF INDIAN AIRLINES BOEING AIRCRAFT—Contd.

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURU-SHOTTAM KAUSHIK): In view of the demand from the members regarding the hijacking, I am prepared to make a statement. But that would be an interim statement. Whenever I get additional information, I will place it before the House.

MR. SPEAKER: I have received a Calling Attention Notice. I have already allowed it. It will be taken up at 2 O'Clock.

SHRI EDUARDO FALEIRO (Mormugao): My point of order is this. Some time back, I had given notice of a breach of privilege against the Prime Minister and you have been kind enough to assure me that by today you would be giving your ruling in the matter. Now if you are going to give it, this is the proper time to do it.

MR. SPEAKER: I am not yet ready. It will be done tomorrow.

श्री कंवर लाल गुप्त (दिल्ली सदर): अध्यक्ष महोदय, मुझे इतना ही कहना है कि जो आज हुई जैकिंग हुआ है ... (इवबघान)

MR. SPEAKER: Do not record. I have already said that I have fixed up

this subject to be taken up at 2 O'Clock.

SHRI KANWAR LAL GUPTA:**

श्री यमना प्रसाद शास्त्री (रीवा): अध्यक्ष महोदय मैं अपना व्यवस्था का प्रश्न नियम संख्या 56 और 57 के अन्तर्गत उठा रहा हूँ। प्राप लोकसभा की नियमवाली के नियम 56 और 57 पर कृपा कर ध्यान दें। उनमें स्पष्ट लिखा हुआ है कि अगर कोई बिलम्बनीय लोक महत्वका प्रश्न है तो कोई सदस्य कार्यवाही स्थगित करने का स्ताव रख सकता है। अब श्रीमन् इस से बढ़ कर श्रवि लम्बनीय लो महत्व का प्रश्न क्या हो सकता है कि एक हवाई जहाज जिस में काफी यात्री थे ... (इवबघान)

MR. SPEAKER: I have listed it for 2 O'Clock. Perhaps you have not followed it. Do not record anything more. I have already listed it.

SHRI Y. P. SHASTRI: **

SHRI NATHU SINGH (Dausa): Sir, I want to make a personal explanation under rule 357.

MR. SPEAKER: Then he must send it to me first.

श्री नाथु सिंह: अध्यक्ष महोदय, मेरा परसनल एक्सप्लेनेशन है प्रण्डर रूल 357। आज मैंने समाचार पत्रों में पढ़ा है कि कल साठे जी न मेरे बारे में कहा है कि मैं भी उनके साथ गाना गा रहा था। उन्होंने यह भी कहा कि मैं उन के साथ ... (इवबघान)

MR. SPEAKER: The rule about personal explanation says:

“A member may, with the permission of the Speaker, make a personal explanation although there is no question before the House, but in this case no debatable matter may be brought forward, and no debate shall arise.”

SHRI S. NANJESHA GOWDA (Hassan): Sir, in Bangalore so many people have been killed. By whom? It is by the Congress workers and the Congress goondas. It is their party which is governing there. They incited the people... (Interruptions) So, I would request the Prime Minister